

[Dr. V. A. Seyid Muhammad]
on the Table a copy of Notification No. S.O. 314(E) (Hindi and English versions) published in Gazette of India dated the 26th April, 1976, making certain corrections in the Delimitation Commission's Order No. 43 dated the 30th June, 1975 in respect of the State of Bihar, under sub-section (a) of section 11 of the Delimitation Act, 1972.

[Placed in Library. See No. LT-10906/76.]

NOTIFICATIONS UNDER TAMIL NADU CO-OPERATIVE SOCIETIES ACT, 1961, STATEMENTS & ANNUAL REPORT OF COIR BOARD FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY & CIVIL SUPPLIES (SHRI A. P. SHARMA) : I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with clause (c) iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

- (i) G.O. Ms. No. 451 published in Tamil Nadu Government Gazette dated the 29th October, 1975 making certain amendment to the Tamil Nadu Cooperative Societies Rules, 1963.
- (ii) G.O. Ms. No. 488 published in Tamil Nadu Government Gazette dated the 19th November, 1975 making certain amendments to the Tamil Nadu Cooperative Apex Societies (Management and Conduct of Elections) Rules, 1974.
- (iii) G.O. Ms. No. 541 published in Tamil Nadu Government Gazette dated the 17th December, 1975 making cer-

tain amendment to the Tamil Nadu Cooperative Societies Rules, 1963.

(iv) G.O. Ms. No. 595 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendments to the Tamil Nadu Cooperative Societies Rules, 1963.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notifications mentioned at (1) above.

[Placed in library. See No. LT-10907/76]

(4) A copy of the Annual Report (Hindi and English versions) for the year 1974-75 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

[Placed in library. See No. LT-10908/76]

PETROLEUM AND NATURAL GAS (AMDT.) RULES, 1976 REVIEW & ANNUAL REPORT OF COCHIN REFINERIES LTD., FOR THE YEAR ENDED 31-8-75

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI) : I beg to lay on the Table—

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 684 in Gazette of India dated the 15th May, 1976, under

section 10 of the Oilfields (Regulation and Development) Act, 1948.

[Placed in library. See No. LT—10909/76]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Cochin Refineries Limited, for the year ended 31st August, 1975.

(ii) Annual Report of the Cochin Refineries Limited, for the year ended 31st August, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT—10910/76]

REPORT OF THE MONOPOLIES & RESTRICTIVE TRADE PRACTICES COMMISSION ON THE PROPOSAL OF PHILIPS INDIA LTD., BOMBAY AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table—

(1) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969, on the proposal of Philips India Limited, Bombay for effecting substantial expansion in the manufacture of General Lighting Service Lamps and Fluorescent Tube Lamps and the Order dated the 5th May, 1976 of the Central Government thereon under section 62 of the said Act.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the

Hindi version of the above Report and order of the Government thereon.

[Placed in library. See No. LT—10911/76]

COMPENSATION TRIBUNAL ORDER, 1974 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. H. MOHSIN) : I beg to lay on the Table—

(1) A copy of the Compensation Tribunal Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 29th March, 1974, issued under rules 100, 101 and sub-rule (6) of rule 102 of the Defence of India Rules, 1971.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in library. See No. LT—10912/76]

REPORT OF THE COMPTROLLER & AUDITOR GENERAL ON THE WORKING OF HINDUSTAN TELEPRINTERS LTD., MADRAS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial) Part III—appraisal of the working of the Hindustan Teleprinters Limited, Madras, under article 151(1) of the Constitution.

[Placed in library. See No. LT—10913/76]